

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.53
C.P. No.110/BB/2019

IN THE MATTER OF:

Mrs. Shylaja Iyer ... Petitioner
Vs.
M/s. Brooke Field Technologies Pvt. Ltd. ... Respondent

Order under Sections 241 -242 of Companies Act, 2013

Order delivered on 29.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Proxy Counsel
For the Respondents : Ms. Nikita Ganesh

ORDER

1. Heard the Ld. Proxy Counsel for the Petitioner and the Ld. Counsel for the Respondents.
2. Ld. Proxy Counsel for the Petitioner seeks short accommodation on the ground that the arguing Counsel is not available today.
3. Further, Ld. Counsel for Respondent seeks further time to file written submissions. Therefore, final one weeks' time is granted for filing the same, after duly serving the copy on the other side, failing which their right to file the same shall stand forfeited.
4. List the matter on **13.06.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)

Anishma